

[Shri Nanda]

may like. They would not like to take a single day more. I am sure of that fact. It is a very highly responsible body of officers who have been entrusted with the task. They will be keen, very earnest, and they will be anxious to complete it in the quickest time possible. I am absolutely sure of that fact and, therefore, I do not think I need say anything more on that subject. I myself am keener than anybody else that not a day more should be taken over it than can be helped.

Some other suggestions were made about the scope of certain words and the need to clarify certain provisions in order to make the legal validity absolutely sure and clear. I do not choose to pit myself against the hon. Member who knows very much more of law than I do. I had already indicated earlier also that although on a plain reading of these provisions, I do not think it will be necessary to do anything more, I have already offered—I repeat that offer—that for safeguarding what we are intending to provide through this legislation, we will certainly examine all those risks which have been pointed out by the hon. Member, and we will see that we will do our best to avoid any loopholes remaining in the context of this legislation.

Just one more point about my being very moderate and restrained in dealing with the employers. That is, I have not attacked them, and I have not said nasty things about them, whatever the feelings may be. The question is that I have to be helpful to the employers and the working journalists at various stages, and I have a straight business before me to see that they secure justice as quickly as possible. Ultimately, they have again to live together, work together, and at least on my part, I do not want to make any contribution which will lead to a greater estrangement and bad feelings among the parties. I feel that I have tried to do my part in a manner which will not only be calculated to promote justice but also to

secure better relations between the various sections of the industry later on.

Sir, I have done.

Shri C. K. Bhattacharyya (West Dinajpur): I hope no loophole will be left for party volunteers to come in and oust the working journalists.

Shri Sadhan Gupta: Would it be possible to make a provision so that the Committee can pronounce its recommendation in individual cases, without waiting for the decision on the class or group? Otherwise, if every account has to be gone through before the opinion is pronounced, it may take a long time, because there are a large number of newspapers. Everyone need not wait till everyone else's account has been looked into.

Mr. Speaker: I find that the Minister has no comments to make. Now the question is:

"That the Bill, as amended, be passed"

The motion was adopted.

17.06 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: The Minister of Parliamentary Affairs has informed me that the hon. Finance Minister is leaving for England. As such, he wants the Estate Duty (Amendment) Bill, 1958, which stands in his name and which is the first Bill to be taken up next to be put off till the end of the week, when others will take it up. So, the next Bill in the Order Paper will be taken up. I suppose the House agrees with this.

Some Hon. Members: Yes

17.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 26th August, 1958.